

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI*****Reply Affidavit on behalf of Project Proponent*****In ref.****Original Application No.300 of 2024****Abhishek Shukla****..... Applicant****Versus****State of UP & Others****..... Respondents****Index**

<b>S.No.</b>	<b>Particulars</b>	<b>ANNEXURE</b>	<b>Page No.</b>
1.	Reply Affidavit on behalf of Project Proponent	-	1-11
2.	The copies of CTO dated 05-03-2022	<b>1</b>	12-17
3.	Vakalatnama	-	18-19

**Dated : 15 April, 2024****( MANOJ KUMAR )****Advocate****Counsel for Project Proponent****E.No. UP1502/78, COP No. 193761****GF-1, Shubh Apartment 489/211****Vivekanandpuri, Faijabad Road,****Lucknow-226007****Email-manojkumar.dgm@gmail.com**



1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No.300 of 2024**

**IN THE MATTER OF :-**

**Abhishek Shukla**

**S/O Sri Keshav Prasad Shukla,**

**R/O Village Jarar, PS-Girwan,**

**Tahsil Naraini, District-Banda,**

**Mob. No.-9532378463**

**..... Applicant**

**Versus**

**State of UP & Others**

**..... Respondents**

**REPLY AFFIDAVIT ON BEHALF OF PROJECT PROPONENT**

I, Chandra Shekhar Chaurasia, Son of Late Sri Deen Dayal Chaurasia, aged 44 years, resident of 9-A, Paramount Villa Ansals, Shyamla Hills Near Regional College, Huzur Bhopal District Bhopal (M.P.) the deponent do hereby solemnly affirm and State on oath as under :-

1. That the deponent is one of the Partner of the answering project proponent Partnership Firm M/s Associated Ventures, principal place of Business of the Firm at besides Alka Talkies, Nehru ward, Pipariya, Tahsil-Pipariya District-Hoasangabad (M.P.) Pin-461776 and the deponent is duly authorized by the other



*Chandra Shekhar*

partners to file this reply affidavit on behalf of the answering project proponent.

2. That the Hon'ble Tribunal vide order dated 18-03-2024 pleased to direct the project proponent to file the response to the report filed by the DGMS Dhanbad. In compliance of above direction it is submitted that the project is Stone Crusher and there are no report of DGMS.
3. That the project proponent has read over the complaint dated 12-03-2023, and has understood the contents of the instant Original Application, and is well acquainted with the facts and circumstances of the case deposed to hereunder.
4. That by way of present letter petition the applicant complaining about illegal mining blasting and crushing in violation of environmental norms in villages Jarar, Chhaneha Purwa, Raghwa Purwa, Girwan. Patraha Tehsil Naraini, District Banda.
5. That the applicant vide complaint dated 12-03-2023 has also submitted that six mining leases have been allotted in two hills in the area situate of village Jarar and five crushers have been established in Village Jarar and Chhaneha Purwa and mining is being done by resorting to illegal blasting which has resulted in



*Chander Shekhar*

damage to the houses of villagers, the applicant further alleged that the crushers are being operated day and night and the crushers do not have any boundary wall. There is no sprinkling of water during operation thereof. The crushers are causing dust and noise pollution due to which the residents are suffering from 'Asthma' and other diseases. Illegal blasting has also affected old temples located on the hills. Illegal mining and blasting are also adversely affecting the wildlife in the area. The roads to the above said villages have been damaged by the over loaded vehicles used for transportation of excavated minor minerals.

6. That on the application dated 12-03-2023, submitted by the applicant, this Hon'ble Tribunal vide order dated 01-08-2023 constituted a joint committee comprising of representative of Director, Geology & Mining U.P., Uttar Pradesh Pollution Control Board, Lucknow. District Magistrate, Banda to verify the factual position and take appropriate remedial action and factual and action taken report may be submitted within one month by e-mail before this Hon'ble Tribunal.



*Chander Shekhar*

7. That in compliance of order dated 01-08-2023 passed by this Hon'ble Tribunal the joint committee visited the field from 17-08-2023 to 18-08-2023 and vide his joint inspection report dated 30-08-2023, in paragraphs 13 to 20 mentioned status of Stone Crushers' as under :-

"13. As per information provided by UPPCB, Banda, the following stone crushers are identified in village-Jarar (Chhaneha Purwa, Raghwa Purwa), Tahsil-Naraini, District-Banda. **Annexure-2.** The issued date of Consent to Establish (CTE) and Consent to Operate (CTO) to stone crushers are given as below:-

S. No.	Name and address of stone crusher unit	Co-ordinate	Product and Capacity	CTE issued date by UPPCB	CTO status issued by UPPCB	
					CTO issued Date	Granted CTO valid up to
1	2	3	4	5	6	7
1	A.H.V.S. IFRA LLP. Gata No. 1166, Vill-Jarar, Tahsil-Naraini, Banda	25.324488 80.347927	Stone grit-180 MT/Hrs	28-06-22	05-09-22	31-08-26
2	Associated Ventures. Gata No. 1172,1179 &1180, Vill-Jarar, Tahsil-Naraini, Banda	25.328259 80.348467	Stone grit-225 MT/Hrs	24-12-21	05-03-22	31-07-26
3	Peer Baba Granite Gata No. 1798, Vill-Jarar, Tahsil-	25.333284 80.363266	Stone grit-225 MT/Hrs	03-01-22	11-01-23	31-07-27



Chander Shekhar

	Naraini, Banda					
4	Neelkanth Granite Gata No. 1382, Vill-Jarar, Tahsil- Naraini, Banda	25.337391 2 80.358105	Stone grit- 135 MT/H rs	03-01-22	27-08-22	31-07-26
5	Indus stone Crusher Pvt Ltd Gata No. 1794, Vill- Jarar, Tahsil -Naraini, Banda	25.333521 8 79.976312	Stone grit- 225 MT/H rs stone dust- 25 MT/H rs	15-04-23	Under construction	

14. 05 stone crushers were identified in village-Jarar (Chhaneha Purwa, Raghwa Purwa), out of 5 stone crusher, 4 stone crusher were found in operation and one stone crusher was found under construction.

15. During committee visit, dust suppression system i.e. water spraying facility on jaw crusher, cone and main conveyer, covering of vibrating screen and conveyer have been found installed on each operational stone crushers.

16. Metal sheet made boundary wall have been found on each stone crusher but strengthening of the boundary wall surround the stone crusher is required.



*Chander Shekhar*

17. All stone crusher are established beyond the 500 meters distance from the habitant area.
18. All stone crushers have been submitted compliance report along with ambient air quality monitoring report. The air polluting parameters is within prescribed limit.
19. During the committee visit, it was observed that crops was not found affected in nearby agricultural field.
20. As per CMO report, no any patient was found as mentioned illness in complain. **Annexure-3.**”

8. That the Divisional Forest Officer, Banda Division Banda vide letter No.-1443/33-1 dated 16-11-2021 informed to the Regional Officer, Uttar Pradesh Pollution Control Board, Banda as under :-

“(1) The proposed land for Crusher unit is proposed to be established between Girwan Sherpur road on km. 06 and 07. Which distance is 2 km. from the road and 6 km. from protected forest area and Banda Naraini main road.

(2) The distance of the proposed Crusher unit from forest area (Akbarpur Girwan) is 3.0 km.



*Chander Shekhar*

(3) There are no garden within the radius of 1.0 km. from proposed land for Crusher unit.

(4) The distance of the inhabitant from proposed land is 2.0 km.

(5) There are no School or Collage nearby area of the proposed Crusher unit.

(6) The distance of the proposed Crusher unit from Ranipur Wild life Sanctuary is 130.0 km."

9. That the Sub-District Officer, Naraini vide letter dated 15-11-2021 informed to the Regional Officer, Uttar Pradesh Pollution Control Board, Banda as under :-

"(1) The proposed Gata No.-1179/1.680 Hector, 1172/3.019 Hector and 1180/0.717 Hector land is situate in Village-Jarar Tahsil-Naraini, District-Banda has been taken on rent by the M/s Associated Ventures.

(2) All aforesaid Gata numbers are situate jointly with each other.

(3) The distance of the proposed land from Banda Naraini main road 3.6 Km.



*Chander Sukhar*

(4) *The distance of the proposed land of the Crusher unit from Devi Ji Girwan Link Road is 3.0 Km.*

(5) *The distance of the proposed land from inhabitant is 1200 meters.*

(6) *The distance of the proposed land from School/College about 1150 meters.*

(7) *The distance of the proposed land from nearest Railway Station Khurhand is 15 Km.”*

**10.** That on the basis of aforesaid reports of the forest department and revenue department the Uttar Pradesh Pollution Control Board, Lucknow vide ref. No.-142663/UPPCB/Banda(UPPCB (BRO)/CTE/Banda/2021 dated 24-12-2021 issued the consent to establish (CTE) granted to the M/s Associated Ventures and the establishment has been completed.

**11.** That after establishment of the plant the Regional Officer of Uttar Pradesh Pollution Control Board, Regional Office, Banda, under the provisions of Sections 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 also issued consent letter dated 05-03-2022 to the answering



*Chander Shekhar*

respondent firm. Hence, the answering respondent no.24 has obtained all the necessary permission from various authorities, as required under the provisions of law for running Stone Crusher Plant.

The copies of the said CTO dated 05-03-2022 is being annexed herewith as **Annexure No.1** to this reply affidavit

12. That the project proponent firm also obtained registration from the Ministry of Micro, Small and Medium Enterprises Government of India and obtained a registration certificate no. UDYAM-MP-22-0002850 and till date there has been no complaint from any local inhabitant regarding pollution created in water or air by the answering respondent firm, and this original application has been filed before this Hon'ble Tribunal for the first time, and after perusal of this application, the deponent has not found any specific grievance of the applicant in operation of the stone crusher plant run by the project proponent.

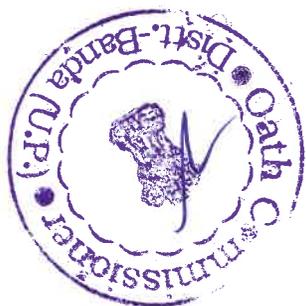
13. That in view of aforesaid averment it would be evident that the project proponent firm has followed all the norms and guidelines issued by the authorities for running of the stone



*Chander Shekhar*

crusher plant, and the premises of the stone crusher are fully covered by wind-breaking wall having height of 12 feet.

14. That it is further submitted that the Uttar Pradesh Pollution Control Board is fully cautious of its duties and obligation and is also performing their duties in the public interest. It is also pertinent to mention here that whenever any Industry is running, it may cause pollution in the environment, but an attempt is always made to minimize the pollution, otherwise the basic requirement of development of infra-structure cannot be fulfilled. In the case of ***Intellectual Forum, Tripathi Vs. State of A.P. [(2006) 3 SCC 549]***, the Hon'ble Supreme Court has observed that it should follow the Principle of Sustainable Development' and find the balance between the developmental need and the environmental degradation adherent to the Principle of Sustainable Development, is now a constitutional requirement, how much damage to the environment and ecology has got to be decided on the fact of each case. In the case of ***T.N. Godavarman Thirmulkpad (104) Vs. Union of India [(2008) 2 SCC 222]***, it has been observed by the Hon'ble Supreme Court that the courts are required to balance



*Claude Subhas*

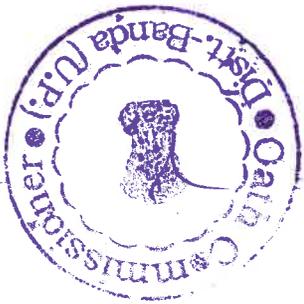
developmental need with the protection of environment and ecology. It is the duty of the State Government under our Constitution to devise and implement a coherent and coordinated programme to meet its obligation of sustainable development based on inter-generational quality.

15. That in view of aforesaid averment it is evident that there is no violation of any norms which require interference of this Hon'ble Tribunal against the project proponent as per reports submitted before this Hon'ble Tribunal by the joint committee.

**VERIFICATION:**

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this 15 day of April 2024.



*Claude Shekhar*

**Deponent**

Sr. No ..... 26 ..... From .....  
 Solemnly Affirmed Presented before me  
 by Sri. *[Signature]*  
 whom the Contents of this  
 Affidavite have been read over satisfactory  
 who is Identified by Sri. *[Signature]*  
 Received Rs. ....  
 Dated ..... 15-4-24 .....  
 O. C. No ....



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. - 150455/UPPCB/Banda(UPPCBRO)/CTO/air/BANDA/2022

Dated : 05/03/2022

To ,

Shri CHANDER SHEKHAR CHAURASIA  
 M/s ASSOCIATED VENTURES  
 GATA No. 1172, 1179 AND 1180, Vill. JARAR, NARAINI, BANDA, 210129  
 BANDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ASSOCIATED VENTURES

Reference Application No. 15145872

Dated : 05/03/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ASSOCIATED VENTURES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 05/03/2022 to 31/07/2026 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
 Digitally signed by GHAN SHYAM  
 GHAN SHYAM  
 Date: 2022.03.05 15:46:17  
 Chief Environmental Officer/Regional Officer  
 UPPCB Banda

Enclosed : As above  
 (condition of consent):

Copy to: CEO-2 UPPCB Lucknow

GHAN SHYAM  
 Digitally signed by GHAN SHYAM  
 Date: 2022.03.05 15:47:00 +05:30  
 Chief Environmental Officer/Regional Officer  
 UPPCB Banda

*Chander Shekhar*

## U.P. Pollution Control Board

Dated : 05/03/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit 225Ton/Hr.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	600 KVA DG set	diesel	1	Particulate Matter	as per board norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details-Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**  
**Specific Conditions:**

*Chander Shekhar*

## U.P. Pollution Control Board

Dated : 05/03/2022

## CONDITIONS OF CONSENT

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Air Pollution Source Details					
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1	600 KVA DG set	diesel	1	Particulate Matter	as per board norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.  
Specific Conditions:

*Chander Shekhar*



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Dated : 05/03/2022

Ref No. -  
 150453/UPPCB/Banda(UPPCBRO)/CTO/water/B  
 ANDA/2022

To ,

Shri CHANDER SHEKHAR CHAURASIA  
 M/s ASSOCIATED VENTURES  
 GATA No. 1172, 1179 AND 1180, Vill. JARAR, NARAINI, BANDA, 210129  
 BANDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
 (as amended) for discharge of effluent to M/s. ASSOCIATED VENTURES

Dated :05/03/2022

Reference Application No :15145802

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. ASSOCIATED VENTURES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 05/03/2022 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

GHAN

SHYAM

Chief Environmental Officer/Regional Officer  
 UPPCB Banda

Digitally signed by  
 GHAN SHYAM  
 Date: 2022.03.05  
 15:49:19 +05'30'

Enclosed : As above  
 (condition of consent):

Copy to: CEO-2 UPPCB Lucknow

GHAN

SHYAM

Chief Environmental Officer/Regional Officer  
 UPPCB Banda

Digitally signed  
 by GHAN SHYAM  
 Date: 2022.03.05  
 15:49:19 +05'30'

*Chander Shekhar*

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ASSOCIATED VENTURES vide

Dated : 05/03/2022

Consent Order No. 15145802/ Water

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit 225Ton/Hr.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

*Chander Shekhar*

1. This CTO is granted for ASSOCIATED VENTURES, GATA No. 1172, 1179 AND 1180, Vill. JARAR, NARAINI, BANDA for production of Stone Grit Stone Grit 225Ton/Hr.
2. The Industry shall install rain water harvesting system to recharge the ground water system.
3. The domestic effluent shall be treated through septic tank followed by soak pit.
4. The generated solid waste shall be treated and disposed of properly in such a way so that it does not adverse effect on the environment.
5. The industry will be bound to comply the order pass by the Hon'ble National Green Tribunal New Delhi under consideration O.A. No. 154/2018 Society for protection of Environment and Biodiversity Vs State of U.P. and others issued with the permission of competent authority.
6. There should be densely plantation within and around the premises of the industry to prevent the environment from generated pollution from the industry. Industry also shall develop plants by Miyawaki method.
7. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
8. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 20 Meter or 33% Area of the Total Land all along the boundary of the industrial premises.
9. The industry shall submit balance sheet certified by C.A regarding its gross fixed assets at the end of each financial year.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

GHAN

SHYAM

Chief Environmental Officer/Regional Officer

UPPCB Banda

Digitally signed by  
GHAN SHYAM  
Date: 2022.03.05  
15:50:02 +0530'

*Claude Shekhar*



18

## V A K A L A T N A M A

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No.300 of 2024**

**Abhishek Shukla**

..... **Applicant**

**Versus**

**State of U.P. & others**

..... **Respondents**

KNOW ALL to whom these present shall come that We, Chandra Shekhar Chaurasia, Son of Late Sri Deen Dayal Chaurasia, aged 44 years, Resident of 9-A, Paramount Villa Ansals, Shyamla Hills Near Regional College, Huzur, Bhopal District Bhopal (M.P.), duly authorized on behalf of project proponent, do hereby appoint (herein after called the advocate to be our Advocate in the above noted case authorise him:-

**MANOJ KUMAR, Advocate (U.P.1502/78), COP No. 193761, GF-1, Shubh Apartment, Vivekanandpuri, Faizabad Road, Lucknow, Mobile no.09532100117**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court, including High Court subject to payment of fees separately for each Court by us. To sign, file, and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents, as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents of admit and/or deny the documents of opposite party.

To withdraws or compromise the said case or submit to arbitration any differences or disputes that jay arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things, which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate

whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as our own acts, as if done by us to all intents and purposes.

And we undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

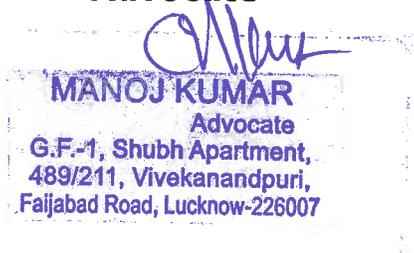
And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And we the undersigned do hereby agree that in the even of the whole or part of the fee agreed by us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition of three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this ...15..... day of April, 2024.

Accepted subject to the terms of fees.

**Advocate**



*Chander Shekhar*

**1-**

**Client**

**2-**

**Client**